

**Crash of Patiala Flying Club Plane**

**2181. Shri Vishwa Nath Pandey:**  
**Shri Onkar Lal Berwa:**  
**Shri Omkar Singh:**  
**Shri Hukam Chand**  
**Kachhavalaya:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that two occupants of a Patiala Flying Club plane (Jullundur) were killed when it caught fire in mid-air and crashed to the ground on the 2nd March, 1966 at Phagwara; and

(b) if so, the causes of the accident?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir. Two occupants of the Patiala Aviation Club aircraft were killed when their plane crashed and caught fire on 2nd March, 1966 at Phagwara.

(b) The accident is under investigation.

**Air India Employees**

**2182. Shri Kishen Pattnayak:**  
**Shri Madhu Limaye:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) Whether Government have received the award of the National Industrial Tribunal in the case of Air India Employees;

(b) whether the work-to-rule practice adopted by the employees has anything to do with the delay in submitting the award on the abrupt breaking off of direct negotiations with the Union;

(c) the effect of this practice on the flight schedules; and

(d) the losses sustained as a result thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). There have been delays to flights on account of 'work to Rule' and 'work to trade' practices adopted by a section of employees belonging to the Air Corporation Employees Union.

These delays to flights did not cause any serious loss of revenue by they resulted in considerable inconvenience to passengers and loss of goodwill and diversion of traffic.

**Bye-Elections**

**2183. Dr. Ram Manohar Lohia:**  
**Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Shri Hari Vishnu Kamath:**  
**Shri Yashpal Singh:**  
**Shri D. C. Sharma:**

Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Election Commission have tentatively decided not to hold bye-elections;

(b) if so, the reasons for this decision as conveyed to Government by the Election Commission; and

(c) whether there is any likelihood of reconsideration of this decision?

The Minister of State in the Ministry of Law (Shri C. R. Patabhi Raman): (a) to (c). On the 17th September, 1965 the Election Commission issued a Press Note postponing the holding of bye-elections to the Lok Sabha and the State Legislative Assemblies. Thereafter, the Government is not aware of any decision, tentative or otherwise, having been taken by the Election Commission in this behalf.

12.15 hrs.

**MOTIONS FOR ADJOURNMENT**

**DISTURBANCES IN DELHI**

Mr. Speaker: Now, I have got six Adjournment Motions and 18 Calling

[Mr. Speaker]

Attention Notices on the disturbances in Delhi. May I ask the Minister whether he has to say anything, only on the failure, if any, of the Government and not on other things for the present?

**Shri Hem Barua (Gauhati):** We should be allowed to say—

**Mr. Speaker:** If he is not satisfied, I will ask him. Now, I will call one or two of them to have their say.

**श्री बागड़ी :** (हिसार) जो काम रोकना प्रस्ताव है उसका जो मजमून है वह सुना दें तो झण्डा होगा। उसके बाद आप मंत्री महोदय से पूछें कि उनको क्या कहना है।

**अध्यक्ष महोदय :** जिन्होंने नोटिस दिया है, उन्होंने उसका मजमून पढ़ लिया है।

**श्री बागड़ी :** सदन को भी तो पता होना चाहिये।

**अध्यक्ष महोदय :** मुझे पूछ लेने दीजिये।

**श्री बागड़ी :** सदन को भी तो पता होना चाहिये इसके बारे में

**अध्यक्ष महोदय :** अब आप बैठ जाइये।

**श्री बागड़ी :** अध्यक्ष महोदय, मैं सिर्फ यही . . .

**Mr. Speaker:** Would he sit down? I have asked Shri Bagri to sit down.

**श्री गुलशन (भटिंडा) :** अध्यक्ष महोदय,

**अध्यक्ष महोदय :** आप भी ठहर जाइये। आप भी बैठ जाइये।

**Shri Surendranath Dwivedy (Kendrapara):** He does not want to make a statement.

**The Minister of Home Affairs (Shri Nanda):** There is no failure. I am prepared to make a statement.

**Mr. Speaker:** I will have to ask them how they allege, and he ought to make

some statement, whether there is really anything—(Interruption).

**Shri Nanda:** I have a statement to make. The Bharatiya Jan Sangh gave a call for the observance of hartal on 14th March, 1966 to protest against the recommendation of the Congress Working Committee in regard to the demand for Punjabi Suba. On this day acts of violence and hooliganism occurred mainly at Chandni Chowk and Lahori Gate where mobs indulged in brick-batting, arson and looting of shops, burning of private vehicles, including three private cars, two scooters and a jeep, and attack on the police. There were also clashes between groups of persons. In the afternoon, a crowd of about 200 to 250 persons went to the office of the All India Congress Committee at Jantar Mantar Road and created rowdism. The police intervened at all these places and, besides dispersing the violent mobs, were able to give protection to such of those who were being intimidated or subjected to other forms of coercion.

**Shri Kapur Singh (Ludhiana):** Question.

**Shri Nanda:** On the eve of the hartal the police had rounded up 169 bad characters of the city and during the day about 65 persons were arrested for looting, arson and rioting. Towards the evening, the District Magistrate promulgated an order under section 144 of the Code of Criminal Procedure for seven days in the areas of police stations Kotwali, Lahori Gate and Sadar Bazar. Curfew was also imposed in these areas from 8 p.m. to 7 a.m. The situation has been under control and peaceful since 5 p.m. yesterday.

In all these incidents, one Additional District Magistrate, a Superintendent of Police, two Deputy Superintendents of Police and 19 other public servants (including 15 policemen) received injuries. 19 members of the public were also injured. All this is a matter for deep regret and sorrow.

One cannot too strongly condemn the acts of hooliganism into which such public demonstrations soon degenerate. I appeal to the Members of all political parties for the full and unstinted co-operation in the difficult tasks facing the country without dissipating the energies of the people which may hinder development, progress and welfare of the community.

May I in the end assure the House that Government are determined to maintain peace and order and to give fullest protection for life and property and are confident that this will be done.

कमलका महोदय : मुझे सिर्फ फेन्डोर पर सेंटिसफाई किया जाए।

**Shri Kapur Singh:** The statement which the hon. Home Minister has made is not only not conclusive on the subject of the Adjournment Motion but it also is afflicted with what is called *suppressio veri*. The statement made by the hon. Home Minister deliberately suppresses the most important aspect of the situation in Delhi which is now known not only to the whole public from the reports in the press but the truth of which I have personally verified after having made enquiries on the spot. The most important elements of the situation are that it was the mobsterism of a particular community which inflicted damage upon a minority community, namely, the Sikhs... (*Interruptions*) This fact he does not mention. Secondly, the attack of the mobsters... (*Interruptions*).

**Shri Ranga (Chittoor):** He is pointing out the omissions.

**Shrimati Tarkeshwari Sinha (Barh):** He can say about a particular party; why should he point out an entire community and put the blame on the entire community?

**Mr. Speake :** I will ask him to confine himself to those facts which might show that there has been a failure. We are for the present concerned only with that and not with other facts.

They can come only if the discussion is allowed.

**Shri Kapur Singh:** If I have said anything, even though right but which has aroused the animosity of the hon. Lady Member, I can only say it is my misfortune. I have said nothing that was improper. The statement of the Home Minister suppresses this aspect, which is most vital to the whole situation, that the attacks were focused not only on a particular community, that is, the Sikhs, but they were also focussed on the central cultural and religious centre of the Sikhs, namely, Gurkdwara Saganj, which is in the vicinity of the kotwali.

**Mr. Speaker:** That is one aspect. Failure should come.

**Shri Kapur Singh:** I am coming to that. All these attacks and the reprehensible activities of the mobsters on a particular community were performed... (*Interruptions*). I say what I know to be the truth and no amount of shouting will be able to cow me down.

**Mr. Speaker:** Order, order. Mr. Kapur Singh also will sit down. I am to be satisfied first whether there has been a failure. At this stage, it should be confined only to those facts and other emotions or other feelings should not be brought in.

**Shrimati Tarkeshwari Sinha:** The word community and communalism should not be used.

**Shri H. N. Mukerjee (Calcutta Central):** rose—

**Mr. Speaker:** He is not a signatory.

**Shri H. N. Mukerjee:** I have given a calling attention notice.

**Mr. Speaker:** I am on the adjournment motions now. Shri Bagri.

**Shri Kapur Singh:** I have not finished, Sir.

**Mr. Speaker:** He might sit down now. Shri Bagri.

श्री बागड़ी (हिंसा) : अध्यक्ष महोदय, कल दिल्ली सरकार पूरे तरीके से फेल हुई है दिल्ली में अमन चैन को कायम रखने में। सरकार का फर्ज होता है अमन चैन की स्थिति को बनाये रखने के लिये पहले से प्रबन्ध करना। जब कल हड़ताल का नारा दिया गया था तो सरकार को सोचना चाहिये था उस के बारे में। पंजाब के अन्दर केन्द्रीय सरकार ने खुद देखा कि इस हड़ताल के गर्भ से क्या निकला। जब हड़ताल का नारा दिया गया और हड़ताल हुई, मात्र इकट्ठी हुई, तब दिल्ली की पुलिस ने और दिल्ली के रेजिमिन्टेशन न एहतिाती तौर पर वह तदारबीर नहीं की जिसे लूट मार, आतिशजनी और ईंट पथराव वगैरह न होना। पुलिस ने और सरकारी अफसरों ने इस सम्बन्ध में एहतिाती तदारबीर नहीं की।

हजारों देखो से मुझे मालूम होता है कि पहले उस मकान को, उस गुट को पुलिस जानाशा बना कर दे डाली रही। पुलिस तो शायद पंजाब में भी इी मौके की जानाशा में थी कि कब यह बात आगे बढ़े और उस गोलियों चलाने की नीति आये। जब मकान टूटने बन्द करवा रहीं थी या जब लूट मार हो रही थी तब पुलिस उस को रोक सकती थी। भी खुद यह मौका देखा है जहाँ पर लूट मार हुई है और एक नों में आग लगाई गई है। वहाँ से चल कर मकान को जलाने तक आई है और कोतवाली से गुडारा सीसगंज की तरफ आई है। यह ठीक है कि उसका नतीजा बहुत ज्यादा गलत नहीं निकला, लेकिन इस का नतीजा गलत निकल सकता था, मगर पुलिस ने उस की रोक थाम नहीं की।

एक बात मैं आप की खिदमत में अर्ज करना चाहता हूँ। ऐसा मालूम होता है कि यह बिल्कुल नाअहल सरकार है। खुद सरकारी कर्मचारी बवंडर बना कर देखते रहते हैं कि कब उन को गोली चलाने की छूट हो। गुडारा सीसगंज . . .

अध्यक्ष महोदय : अब आप बैठ जाइये।

श्री बागड़ी : गुडारा सीसगंज की तरफ बा हिन्दुस्तान की किसी भी धार्मिक जगह पर पत्थर फेंकने वाला, लूट मार करने वाला, गांधी, गौतम, कबीर और नानक की श्रीनाम नहीं गजनी और गोरी की ही श्रीनाम हो सकता है।

**Shri Surendranath Dwivedy** (Kendrapara): Sir, it is very clear from the reports available that the situation could have been prevented if the Government had taken action quite well ahead. It has been admitted by the Deputy Home Minister that the police did not anticipate such events and, therefore, there was not adequate police arrangements even in the kotwali when these incidents occurred. They were confined there when the attacks went on. There was no police available even when there were attacks and the people were being forced to close their shops. Even when all these things happened the police were nowhere to be found. It is because of the failure of the administration to take adequate steps to prevent such things from happening that the situation got aggravated and such unfortunate incidents took place. Therefore, it is this complete lack of imagination, anticipation and failure on the part of the administration that has led to this unhappy incident.

I repudiate the suggestion that any community was responsible for this. It is very unfair that in situation like this any motive should be attributed to the actions of any community. That is wrong. We are not concerned with any religion here. I do not think these incidents had anything to do with any attack on any religion or any community whatsoever.

Some hon. Members rose—

**Shri Hem Barua:** Sir, my name is also there.

**Mr. Speaker:** All names are not to be called.

**Shri Hem Barua:** You have allowed Members to be called like that. Why should there be a departure particularly in my case?

**Mr. Speaker:** It is not fair. There are six adjournment motions.

**Shri Hem Barua:** When Shri Mukerjee stood up you did not allow him to speak because he had not sent in an adjournment motion. That shows you wanted to call only those whose names are in the adjournment motions. But, Sir, you have so nicely omitted me.

**Mr. Speaker:** One whose name is not there, of course, I would not call him. But one whose name is there it is not necessary that I must call him. Every one cannot be called, I may tell the hon. Member.

**Shri Hem Barua:** Then why did your office take the trouble of typing out things in the morning; we could have had a happy morning.

**Mr. Speaker:** When it comes up for discussion, if it is admitted, then certainly he will have preference over those who have not sent in adjournment motions. Now I am trying to assess whether there has been a failure or not.

**Shri Hem Barua:** I say there has been a failure.

**Mr. Speaker:** All right, he may also say what he wants to say. He should not be impatient.

श्री गुरुशान : बिलकुल असफल हुई है । सफल नहीं हुई है ।

**Shri Hem Barua:** My submission is this. This twenty-four-word resolution passed by the Congress Working Committee without giving any detailed account of the new State to come or a clear picture of it is at the root of all these troubles. Whenever a momentous decision of this sort is to be made the Government should make an announcement and give full details and a clear picture of it.

Here Government has not done it. My fear is this. These things are spreading....

**Mr. Speaker:** He is talking about a general problem. Here we are concerned with what happened yesterday and the failure of the Government in dealing with the situation.

**Shri Hem Barua:** Now my fear is this. Things of this sort are spreading and that might adversely affect the democratic structure of this country. We cannot allow India to be broken into fragments. Although Shri Kapur Singh has said all these things, I would like to say that the Sikhs have behaved in a commendable way to prevent the situation from deteriorating into an orgy of violence. We must take that also into account. Whatever that might be, yesterday the police failed miserably. The Home Minister in his statement has stated that he knew and the Government knew about the proposed demonstration to be staged by certain political parties and yet he did not take any adequate measures to prevent the situation from deteriorating to such a stage yesterday. The police appeared at the scene only three hours after the incident. The Chief Commissioner has pleaded his inability or helplessness by saying that he did not have any policemen to reinforce the existing police personnel. This is the state of things in the capital of this country and this Government has failed in a very miserable manner.

Some hon. Members rose—

**Mr. Speaker:** I cannot allow opportunities to all members to speak.

**Shri Kapur Singh:** Sir, I had not completed my statement.

**Mr. Speaker:** All right:

**Shri Kapur Singh:** I will not reiterate the ground which has already been covered. I merely want to make two points. Firstly, if I have given any impression that I was trying to fix responsibility on any particular community as a whole, I can assure the House that it is not my intention. I was merely referring to a communal section to which reference has been made by the hon. Home Minister him-

[Shri Kapur Singh]

self. Secondly it has been stated by many hon. Members who have preceded me that the Punjab Police and the Delhi Administration have miserably failed. I want to add to it that the Delhi Administration and the Punjab Police have not only miserably failed but they have miserably acted also. We have evidence in our possession to support this contention that the police here has acted in a manner which shows that they were not only deliberately refraining from affording protection but they were deliberately helping and abetting those elements which wanted to create trouble. On this account also I say that there is failure on the part of the Government.

श्री रामेश्वरानन्द (करनाल) :

अध्यक्ष महोदय, बेरा निवेदन सुन लिया जब । इस प्रकार की जो बटनाएँ होती हैं इनका मैं कोई समझन नहीं कर सकता । लेकिन मैं आप से यह निवेदन करना चाहता हूँ कि यह हुआ क्यों ?

अध्यक्ष महोदय : नहीं । यह सबाल नहीं है । स्वामी जी, मैंने तो सिर्फ इसलिए कि आपका भी ऐडजर्नमेंट मोशन है, आपको मौका दिया कि आप यह बतलाइए कि यह कहाँ हुआ है और कहाँ पुलिस नाकामयाब हुई है, सिर्फ यह बताइए आप ।

श्री रामेश्वरानन्द : मैं वही बता रहा हूँ । यह हुआ फौवारे के पास । इधर चान्दनी चौक से कुछ व्यक्ति आ रहे थे और उधर रेलवे स्टेशन से कई व्यक्ति आ रहे थे । उसमें एक व्यक्ति कृपाण लिए आ रहा था । बालकों के साथ उसकी छेड़छाड़ हो गई । उसने उठाकर कृपाण मारी । इससे सारी स्थिति बनी । . . . (व्यवधान) . . . अध्यक्ष महोदय, मुझे कह तो लेने दीजिये . . .

अध्यक्ष महोदय : जो बात मैं पूछ रहा हूँ वह बताइये कि प्राया पुलिस का क्या फेल्योर हुआ है ?

श्री रामेश्वरानन्द : जब मैं यहां से गया तो मैंने देखा कि पुलिस थाने से जा रही थी ।

तो किसकी देर पीछे गई है ? यदि पुलिस चाहती या सरकार चाहती तो यह व्यवस्था पहले से ही जानी चाहिये थी जब कि वहां पर इशतमाल होने वाली थी । इसलिए यह न्यूनता है और न्यूनतम केवल पुलिस की नहीं बल्कि गृह मंत्रालय की न्यूनता है जिन्होंने सारा कांड कराया पहले पुलिस न भेज कर ।

Mr. Speaker: There are two questions. One allegation has been that the police arrived at the scene 3 or 4 hours later. They did not anticipate it, or even when these events were happening they did not appear there. Secondly, where were these jeeps burnt? Were they in front of the Gurudwara? The front of the Gurudwara is the same as the Kotwali itself. If the jeeps and other things have been burnt just in front of the Kotwali itself, then how did the Minister say that there has been no failure on the part of the police?

Shri Nanda: Sir, yesterday my colleague, Shri Shukla, was on the spot for many hours, moving about for a number of hours, and the specific information may be provided by him; but I may just clear up one thing and that is that in the whole of the city arrangements were made, that is the force had been spread out in all parts of the city to meet any situation that might arise. The previous evening 69 people had been arrested. In the course of the day at any particular point where trouble arose, it is quite possible that some lapse on the part of an individual may have occurred and action has been taken regarding that. Here I may also assure you that I have decided personally to look into all the circumstances to be able to pinpoint whatever has been responsible for this and to take whatever action is necessary.

Mr. Speaker: Were the cars burnt just in front of the Gurudwara?

Shri Kapur Singh: Yes, Sir. . . . (Interruption).

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I was present on the spot from 1.30 p.m. onwards up to about 5 o'clock.

Mr. Speaker: When did the trouble start?

Shri Vidya Charan Shukla: The trouble started, according to my information, a little before I arrived there..... (Interruption). When I arrived there, there were two cars burning. There were two scooters that were also burning, but none of them were either in front of the Police Kotwali or the Gurdwara.

Mr. Speaker: Where were they burning?

Shri Vidya Charan Shukla: They were away from the Gurdwara.

Shri Kapur Singh: How far away?

Shri Vidya Charan Shukla: About 40 yards away.... (Interruption). I inspected the spot myself.... (Interruption). There was no scooter or vehicle burning in front of the Kotwali or the Gurdwara; they were away from there, about 40 yards away.... (Interruption).

Mr. Speaker: I give my consent to it. Shri Kapur Singh may ask for the leave of the House.... (Interruption).

Shri Kapur Singh: Sir, I beg to ask for leave to move the adjournment of the House.

Mr. Speaker: Is there any objection?

Some hon. Members: Yes.

Mr. Speaker: Those hon. Members who are in favour might rise in their places... I find, more than 50 hon. Members rising. It would be taken up at 4 O'clock.

12.40 hrs.

RE: CALLING ATTENTION  
NOTICES

(Query)

Mr. Speaker: There is a Calling Attention Notice about the arrest of Master Tara Singh and others wherein it is alleged that the arrest of Master Tara Singh and his lieutenants under D.I.R. was on the advice of Shri V. Shankar, Secretary to Government of India. It can be a matter concerning the Centre if really it has given advice. Otherwise, it will not be a matter concerning the Centre.

The Minister of Home Affairs (Shri Nanda): There was no such advice given.

Mr. Speaker: Then, I cannot allow it.

Shri Kapur Singh (Ludhiana): It might be allowed. May I make a submission?

Mr. Speaker: If there is any proof that advice has been given by the Centre, I am prepared to listen to him.

Shri Kapur Singh: I may be permitted to explain as to what amounts to the advice of Shri V. Shankar....

Mr. Speaker: Not that.

Shri Kapur Singh: I want to show that the statement of the Home Minister amounts to equivocation and, therefore, permit me to make a submission. Equivocation means when you put a peculiar meaning on a particular expression of the word....

Mr. Speaker: Mr. Kapur Singh, this matter is not the responsibility of the Centre. It is purely a State matter. The arrest of Master Tara Singh or whoever might be has been done by the State Government. The Centre has got nothing to do with it. Only because he had put it that it was on the advice of the Centre that I enquired from the Centre and because the facts are known now, according to the Government, no